

### **Notifications of the Ministry of Micro, Small and Medium Enterprises**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pratap Chandra Sarangi, I lay on the Table, under sub-section (3) of Section 29 of the Micro, Small and Medium Enterprises Development Act, 2006, a copy each (in English and Hindi) of the following Notifications of the Ministry of Micro, Small and Medium Enterprises, alongwith Delay Statements:-

- (1) S.O. 5621 (E), dated the 2<sup>nd</sup> November, 2018, issuing instructions that all Companies registered under the Companies Act, 2013 with turnover of more than Rs. 500 crores and all Central Public Sector Enterprises shall be required to get themselves onboarded on the Trade Receivables Discounting System platform and other related matters.
- (2) S.O. 5622 (E), dated the 2<sup>nd</sup> November, 2018, directing that all Companies who get supplies of goods or services from micro and small enterprises and whose payments to micro and small enterprise suppliers exceed forty five days from the date of acceptance or the date of deemed acceptance of the goods or services as per the provisions of the Act, shall submit a half yearly return to the Ministry of Corporate Affairs as per conditions mentioned therein.

[Placed in Library. For (1) and (2) See No. LT-4322/17/21]

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### **MESSAGE FROM LOK SABHA**

#### **The Constitution (Scheduled Castes) Order (Amendment) Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General, Lok Sabha:

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Scheduled Castes) Order (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 19<sup>th</sup> March, 2021.”

Sir, I lay a copy of the Bill on the Table.

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